

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1989-90.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-428/91]

Annual Report and Review on the working of Paradeep Phosphates Ltd, Bhubaneswar, for 1989-90 and statement for delay in laying these papers.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1989-90.

(ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. 429/91]

SHRI SOMNATH CHATTERJEE (Bolpur): The Leader of the House and the Railway Minister had promised for sympathetic consideration, the reinstatement of the dismissed Railway employees. We are waiting for that. This is a commitment made in the House.

MR. SPEAKER: I will allow you tomorrow.

(Interruptions)

SHRI BASU DEB ACHARIA (Bankura): There is a very important matter. (Interruptions)

MR. SPEAKER: Not now. I will allow you tomorrow.

(Interruptions)*

MR. SPEAKER: Nothing will go on record.

(Interruptions)

MR. SPEAKER: Statement by the Minister, Shri M. M. Jacob—The time for making the Statement has been fixed at 1 O'clock. He can make the Statement at that time.

12.19 hrs.

ELECTION TO COMMITTEE Coir Board

[English]

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): I beg to move:

“That in pursuance of Rule 4(1)(e) of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, subject to other provisions of the said Rules”.

MR. SPEAKER: The question is:

"That in pursuance of Rule 4(1)(e) of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, subject to other provisions of the said Rules".

The motion was adopted.

(Interruptions)

MR. SPEAKER: Basu Deb Achariaji, please take your seat. I am trying to protect the interest of those Members who are silently sitting and not raising anything on the floor of the House.

SHRI BASU DEB ACHARIA (Bankura): But this is very important. A number of times we have raised it.

MR. SPEAKER: Please, let me complete. You have a limited time: either you discuss the demands or you discuss the items which are not listed on the agenda. A matter like the demands relating to the Industry, with two or three new industrial policies having come up, is very important. I would rather like to make more time available for the discussion of this issue. If eight hours are available for this, I don't know whether eight hours will be sufficient. We would rather like to make more time available for the discussion of this issue.

SHRI BASU DEB ACHARIA: We sit beyond six O'clock.

MR. SPEAKER: You sit beyond six, you forego your lunch break. If necessary, I promise on the floor of

the House, more time will be made available to you for discussing this. But at the same time please appreciate that if you don't discuss Industry Ministry's demands, you are not discussing the important policy matter. I don't want to say that what you are saying is not important. But probably we have to fix the priorities. We have to take up the first item first and the second later. So if anything is important, I will allow you to raise it tomorrow: but not today.

SHRI BASU DEB ACHARIA: Hundreds of them are on fast-unto-death from today Sir.

MR. SPEAKER: We will take it up tomorrow.

(Interruptions)

MR. SPEAKER: Now Matters under Rule 377.

12.23 hrs.

MATTERS UNDER RULE 377

- (i) **Need to increase the quota of wheat etc. for distribution to Scheduled Tribes through Public Distribution System in Rajasthan.**

[Translation]

SHRI BHERU LAL MEENA (Salumbar): Mr. Speaker, Sir, now-a-days, two kilograms of wheat per unit is being made available every month to the rural people in Scheduled Tribes areas through Public Distribution System in Rajasthan. Keeping in view the steep rise in the prices, quota of wheat to backward Adivasi area is very meagre. Besides, there is also an acute shortage of edible oil, cheap cloths in Adivasi area under Public Distribution System. The income of the people of Scheduled Tribes is too